

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 2520/2024

(Arising out of impugned final judgment and order dated 26-12-2023 in CRLA No. 1999/2013 passed by the High Court Of M.P Principal Seat At Jabalpur)

SURAJ SINGH GUJAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(FOR ADMISSION and IA No.28375/2024-EXEMPTION FROM FILING O.T. and IA No.28374/2024-EXEMPTION FROM SURRENDERING WITHIN TIME and IA No.28376/2024-PERMISSION TO FILE ADDL.DOCUMENTS/FACTS/ANNEXURES)

Date : 22-04-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Ms. Deeksha Saggi, Adv.
Mr. Abhishek Kumar, Adv.
Mr. Rituparn Uniyal, Adv.
Mr. Gaurav Mishra, Adv.
Mr. Srinivasa Kumar, Adv.
Mr. Ram Lal Roy, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners is directed to implead the complainant(s) as well as all the injured persons in the incident dated 20.05.2011, as party respondents in this matter.

Let the necessary application in this regard be filed within a period of two weeks.

List on 06.05.2024.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)